(2019) 02 CHH CK 0545

Chhattisgarh High Court

Case No: Writ Petition (S) No. 7212 Of 2010

Parambeer Singh Bedi And Ors		APPELLANT
	Vs	
Durgh Rajnandagaon Gramin Bank And Ors		RESPONDENT

Date of Decision: Feb. 28, 2019

Acts Referred:

- Regional Rural Banks Act, 1976 - Section 29

Citation: (2019) 02 CHH CK 0545

Hon'ble Judges: Ajay Kumar Tripathi, CJ

Bench: Single Bench

Advocate: Sunil Sahu, N. Naha Roy

Final Decision: Dismissed

Judgement

Ajay Kumar Tripathi, CJ

1. Heard the learned counsel for the Petitioners and learned counsel for the Respondent No.1.

2. Annexure P/2 dated 19.08.2010, the so-called promotion policy issued by the Durg Rajnandgaon Gramin Bank has been assailed on the ground that

the policy so notified is a contrary to the notification dated 13.07.2010 notified by the Ministry of Finance in exercise of power conferred by Section 29

of the Regional Rural Banks Act, 1976 read with Section 17 in supersession of the Regional Rural Banks (Appointment & Promotion of Officers &

Other Employees) Rules, 1998.

3. The argument is sought to be built up that in matters of promotion, 50% of the vacancies for promotion shall be filled up on normal channel and 50%

under fast track channel, however, such thing has not been provided in the Annexure P/2.

4. When the Court looked at what was being read out, it is found that such a provision is part of Schedule-III in relation to recruitment and promotion

of Officers Junior Management Scale-I, but the said terms and conditions of recruitment and promotion to such post is being relied upon by the

counsel to assail Annexure P/2 as an erroneous policy.

5. With due respect to the learned counsel, such provision is in relation to a particular post and the terms and conditions indicated therein cannot be

picked out of context and applied across the board in all situations and for all posts.

6. The whole writ application therefore, is a misplaced effort on a wrong reading of the provisions and the notifications in question.

7. Writ has no merit. It is dismissed.